

MR. SPEAKER: The question is regarding opening of a Sainik School and not about the diet money.

SHRI JYOTIRMOY BOSU: I am only wanting to know whether there is any alteration made in the value of the diet money.

MR. SPEAKER: For that you put a separate question. Now, Shri Shankar Dayal Singh. How is it that you are able to get up to put your supplementary on all the questions?

SHRI SHANKAR DAYAL SINGH: I am not getting the chance.

MR. SPEAKER: Since you are interested in putting questions I am now yielding to you. Now, you may please put your question.

श्री शंकर दयाल सिंह : जो स्कूल पहले बन चुके हैं उन के पास भवन नहीं हैं जैसे बिहार का तिनैया सैनिक स्कूल है जिम का भवन पिछले दस साल से नहीं है. क्या सैनिक स्कूल इसी तरह से चलेंगे या उन के भवन बनेंगे ? अगर बनेंगे तो तिनैया सैनिक स्कूल का भवन कब बनेगा । रक्षा मंत्री वहां जा कर खुद इम को देख चुके हैं ।

श्री विद्या चरण शुक्ल : सैनिक स्कूलों के भवन राज्य सरकारें बनाती हैं । मैं उन का ध्यान इम और दिलाऊंगा । माननीय सदस्य ने जो कहा है उसके बारे में हम उन से तकाजा करेंगे । मैं उम्मीद करता हूँ कि उन के प्रभाव से और हम लोगों के तकाजे से यह भवन जल्दी बन जायेगा ।

SHRI NAWAL KISHORE SINHA: Is there any proposal under consideration to increase the number of seats in the existing Sainik Schools in the country? If not, why not?

SHRI VIDYA CHARAN SHUKLA: At present there is no such proposal.

श्री राम रतन शर्मा : पिछले वर्ष माननीय रक्षा मंत्री वादा गये थे, जो उत्तर प्रदेश में हूँ, और वहां पर उन्होंने एक सैनिक स्कूल खोलने की योजना के बारे में आश्वासन दिया था । मैं रक्षा मंत्री महोदय से यह जानना चाहता हूँ कि क्या वह अभी तक उम बात पर दृढ़ हैं और क्या वह वहां स्कूल खोलने की योजना को जल्दी कार्यान्वित करेंगे ।

श्री जगजीवन राम : मैं वहां गया था और लोगों ने कहा था कि वहां एक सैनिक स्कूल होना चाहिए । मैं ने यही जवाब दिया था कि उत्तर प्रदेश में तो एक सैनिक स्कूल है और अगर उत्तर प्रदेश सरकार उस से अधिक की आवश्यकता समझे, तो वह इम बारे में केन्द्रीय सरकार को लिखे । तब उस पर विचार किया जायेगा ।

WRITTEN ANSWERS TO QUESTIONS

E.P.F. outstanding in Gujarat

*523. SHRI ARVIND M. PATEL:
SHRI VEKARIA:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether a large amount of Employees Provident Fund is outstanding with various industries in Gujarat; and

(b) if so, the steps taken by Government to realise that amount?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) and (b). A statement giving the required information is laid on the Table of the Sabha.

STATEMENT

The Employees Provident Fund authorities have reported as under:—

(a) The amount of provident fund contributions and administrative charges outstanding from various industries in Gujarat region as on 31-12-1972 stood at Rs. 63.59 lakhs.

(b) The following steps are generally taken against the unexempted establishments which default in the payment of dues:—

- (i) Prosecution is launched under section 14 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (ii) Revenue recovery proceedings are initiated under section 8 of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (iii) In suitable cases, complaints are filed with the Police/Courts under section 406/409 of the Indian Penal Code.
- (iv) The default is brought to the notice of the Employers' and the Workers' Organisations including the Trade Unions.
- (v) Penal damages are levied under section 14-B of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (vi) In some cases, the establishments are afforded a chance to pay the dues in suitable instalments subject to production of adequate guarantee, surety etc.
- (vii) In the case of Textile Mills which have gone into liquidation, reconstruction schemes are examined on merits.

Work-charged staff in construction circle of Dandakaranya Project

*524. SHRI ANADI CHARAN DAS: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the work-charged staff in the construction circle of the Dandakaranya Project have been served with notice of retrenchment though the estimates have not been completed and funds are available against the estimates;

(b) whether only the work-charged staff are served with notice of retrenchment or other staff engaged in the execution and supervision of the work against the estimates are also made surplus; and

(c) whether workers on daily wages are engaged in place of work-charged staff retrenched?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) According to the information made available by the Dandakaranya Project Administration, all the estimates have not been completed but the available funds are inadequate to retain the services of all work-charged staff. So some of the junior employees of work-charged establishment have been served with retrenchment notices, but these have been stayed at present till 30-4-1973. Efforts are being made to avoid retrenchment.

(b) No other category of staff except the work-charged staff, has been served with retrenchment notices.

(c) No, Sir.

New Distribution Policy of Steel in country

*531. SHRI NAWAL KISHORE SHARMA: Will the Minister of STEEL AND MINES be pleased to state: